

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 12/TT/2021

Subject	:	Petition for truing up of fee and charges of 2014-19 tariff period and determination of fee and charges of 2019-24 tariff period in respect of four number of assets and truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for twelve assets under “Fibre Optic Communication System in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links” in Eastern Region.
Date of Hearing	:	23.6.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Bihar State Power (Holding) Company Ltd. and 9 Others
Parties present	:	Ms. Rohini Prasad, Advocate, BSPHCL Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The order in the instant petition was reserved on 24.9.2021. However, the order could not be issued prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today.
3. The representative of the Petitioner submitted that all the information for determination of tariff has been submitted which may be considered for determination of transmission tariff.



4. Learned counsel for BSPHCL submitted that the submissions made by her on the previous date of hearing i.e. on 24.9.2021 may be considered while allowing claims of the Petitioner.
5. After hearing the parties, the Commission reserved order in the petition.

By order of the Commission

sd/-
(V. Sreenivas)
Jt. Chief (Law)

